

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.84/94

Dt. of order: 12.9.1995

Gamaliel Paul : Petitioner

Vs.

Shri P.Pavindra & Ors. : Respondents.

Mr.S.Kumar : Counsel for petitioner

Mr.Manish Bhandari : Counsel for the respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PEP HON'BLE MR.GOPAL KRISHNA, VICE CHAIFMAN.

Petitioner Gamaliel Paul has filed this Contempt Petition under Sec.17 of the Administrative Tribunals Act, 1985, read with the Contempt of Courts Act, 1971 on the ground that the respondents in not giving the notional fixation to him for the purpose of pensionary benefits and by not making payment of 50% of salary for the intervening period, have wilfully disobeyed the directions of the Tribunal issued in T.A.No.520/86 dated 2.12.1993 and have as such committed contempt.

2. We have heard the learned counsel for the parties and have perused the records. It is borne out from the reply of the respondents that in compliance of the aforesaid judgment, the applicant has not only been given the benefit of salary but his pension has also been refixed in accordance with the directions of the Tribunal. The petitioner has been advised to collect the pensionary benefits. In the circumstances, the directions of the Tribunal have been fully complied with and there is no disobedience on the part of the respondents.

3. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P.Sharma)
Member(A)

Gopal Krishna
(Gopal Krishna)
Vice Chairman.